

698
Central Administrative Tribunal
Principal Bench

R.A. No. 320 of 2001
in
O.A. No. 1120 of 1991

New Delhi, dated this the 18th September, 2001

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

In the matter of:

Shri Suman Gupta .. Applicant

Versus

Union of India and Ors. .. Respondents

In the R.A.

Union of India & Others .. Review Applicants

Versus

Shri Suman Gupta .. Review Respondent

ORDER (By Circulation)

S.R. ADIGE, VC (A)

Perused the R.A.

2. None of the grounds contained therein
brings it within the scope and ambit of Section
22(3)(f) A.T. Act read with Order 47 Rule 1 C.P.C.
under which alone any orders/decision of the Tribunal
can be reviewed.

3. R.A. is rejected.

A. Vedavalli
(Dr. A. Vedavalli)
Member (J)
'gk'

S.R. Adige
(S.R. Adige)
Vice Chairman (A)